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O.W. No. Adm/B-23/ <sup>3565</sup> of 2020  
District Court, Solapur  
Date : 18/07/2020

- Read :
- 1) Standard Operating Procedure (SOP) dated 03/06/2020 for functioning of sub-ordinate Courts in Maharashtra State, approved by the Hon'ble High Court, Bombay
  - 2) The Hon'ble Bombay High Court Circular dated 16/06/2020 regarding modification to SOP dated 03/06/2020
  - 3) Letter No.1010/2020 dated 11/07/2020 received from District Judge, Barshi
  - 4) Letter dated 13/07/2020 received from Advocates Bar Association, Barshi
  - 5) This office letter No.3506/2020 dated 13/07/2020
  - 6) Letter no.1033/2020 dated 16/07/2020 from District Judge – 1, Barshi
  - 7) This office letter No. Adm/B-23/3552/2020 dated 17/07/2020
  - 8) Hon'ble High Court letter No. Insp-I/63/2020 dated 18/07/2020

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District Judge-I & Addl. Sessions Judge, Barshi vide letters at Sr.No.3 and 6 under reference has stated that, at Barshi city and taluka, pandemic of Covid-19 is on rise with higher magnitude and the Courts at Barshi would fall in Table 'A' of the SOP. He has requested to issue instructions in respect of physical functioning of the Courts at Barshi.

Accordingly, the undersigned vide letters at Sr. No.5 and 7 under reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.8 under reference, it is informed to the undersigned that the request regarding switching over the court functioning at Barshi District Solapur, from two shifts

to one shift, has been approved by the Hon'ble Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 19/07/2020 till further orders unless otherwise directed.

ORDER

1) For the Courts functioning at Barshi, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judges/ Heads of the establishment at Barshi shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Barshi.

3) In respect of the same, all the Principal Judges/Heads of the establishment at Barshi are directed to submit their report regarding arrangement made by them for taking up urgent matters as was in place prior to the SOP dated 03/06/2020 being made applicable.


4) This Order be published on official website of District

Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.


District Court, Solapur ( )  
Date : 18/07/2020 ( )

  
(M.R. Deshpande)  
Principal District Judge, Solapur  
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Copy respectfully forwarded for information to :

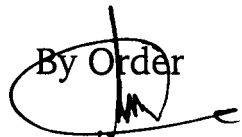
The Hon'ble Registrar General,  
High Court of Judicature at Bombay,  
Bombay

District Court, Solapur ( )  
Date : 18/07/2020 ( )

  
(M.R. Deshpande)  
Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Barshi District Solapur (through e-mail)
2. All Courts at Barshi District Solapur (through e-mail)  
(All the Principal Judicial Officers at Barshi Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over the copy of the same to the President of Advocate Bar Association at Barshi. So also, bring this order to the notice of all their colleague Judicial Officers and staff members working at their establishments.)

By Order  
  
Registrar 18/07  
District Court, Solapur